

Annexure - 7

Name of the corporate debtor: Shah Steel Impex Private Limited. Date of commencement of CIRP: 12/05/2023; Order dated 03/01/2024. List of creditors as on: 05/07/2024
 List of operational creditors (Government dues)

(Amount in ₹)

Sl. No.	Department	Details of Claimant			Details of claim received				Details of claim admitted			Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
		Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable								
1	Dy. Commissioner of Income Tax Circle-8(2)(1), Mumbai, Income Tax Department	Yes	3/07/2024	33,55,059	32,46,326	NIL	No	No	NIL	NIL	NIL	1,08,733	Note 1 & 2			

Note 1: As per Hon'ble NCLAT, Principal Bench - New Delhi order no. Company Appeal (AT) (Insolvency) No. 720 of 2023 dated 31st May 2023 has stayed the Constitution of CoC. Therefore IRP has not constituted the CoC.

Note 2: Claims have been provisionally admitted based on proof and document/information submitted by Financial Creditors, same could not be verified from the books of accounts of the corporate debtor, due to non-availability of the financial statements and other relevant information. Therefore, the Claim amount may undergo change subject to completion of its verification.




Jitender Kohari
 Interim Resolution Professional of
 Shah Steel Impex Private Limited (under CIRP)
 Appointed as the IRP vide Hon'ble NCLT Mumbai Bench, Court-V order dated 03/01/2024
 IP Regn. No. IBSI/IPA-001/IP-P00540/2017-18/10965
 AFA No. AA/1/10965/20/040924/105985 Valid upto 04/09/2024